

ITEM NO.15

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3361/2019

KESHARI SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(ONLY SLP(Cr1) No. 001348 - 001350 / 2022 IS TO BE LISTED BEFORE
THE COURT OF LD. REGISTRAR

IA No. 3338/2022 - EXEMPTION FROM FILING O.T.

IA No. 3337/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 1348-1350/2022 (II)

(FOR ADMISSION and I.R. and IA No.6156/2022-CONDONATION OF DELAY IN
FILING and IA No.6158/2022-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.6154/2022-EXEMPTION FROM FILING O.T.
and IA No.6153/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 09-11-2022 These matters were called on for hearing today.

For Petitioner(s)

Ms. Parul Shukla, AOR
Ms Shreya Bhojnagarwala, Adv.

For Respondent(s)

Ms. Ruchira Goel, AOR
Mr. Devvrat, AOR

UPON hearing the counsel, the Court made the following
O R D E R

SLP(Cr1) No. 1348-1350/2022

Service is complete on respondent nos. 1,3 and 4 but none
has entered appearance on their behalf.

Contd....

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Ld. Counsel for the petitioner is granted four weeks' time for taking appropriate steps in respect of respondent no.2(dead).

List again on 9.12.2022.

H. SHASHIDHARA SHETTY
Registrar